

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511

(IB)-771(PB)/2018

IA/5191/2023, IA/6303/2022, Contempt Petition-37/2023, IA/2113/2023

IN THE MATTER OF:

Capri Global Capital Ltd.

....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

CIRP

Order delivered on 04.03.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Yogesh Sharma, Ms. Pratima Ravi, Adv. in
IA/2113/2023
Mr. Kumar Deepraj, Adv. in IA/6303/2022
For the Respondent :
For the RP : Mr. Rishabh Jain, Adv.
For the Revenue : Mr. Zoheb Hossain, Adv.

ORDER

IA/6303/2022:-

Heard the submissions made by the Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Resolution Professional. Both the sides may file their written submissions along with judicial decisions, if any. List this application on **18.04.2024**.

IA/2113/2023:-

Heard the submissions made by the Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Resolution Professional. Both the sides may file

their written submissions along with judicial decisions, if any. List this application on **18.04.2024**.

IA/5191/2023, Contempt Petition-37/2023:-

List these applications on **18.04.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)